

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 72/TT/2012**

- Subject** : Determination of Transmission Tariff for (I) combined assets of establishment of 765 kV Wardha S/S with 1500 MVA ICT-I, 240 MVAR Bus Reactor and switchable 240 MVAR Line Reactor at Seoni, bays for Seoni-Wardha Ckt-2 at Wardha S/S & Seoni & 765/400 kV 1500 MVA ICT-3 with bays at Wardha S/S (ant. DOCO 1.3.2012), 400/220 kV Bachchau Sub-station (Gujrat) and 1X63 MVAR Bus Reactor at Bachchau Substation (New) alongwith associated bays (ant. DOCO 1.6.2011), 400 kV Gandhar (NTPC)-Navasari Line along with associated bays at gandhar (NTPC) and Navasari (GIS) S/S, Navasari GIS S/S (new) (Ant. DOCO 1.3.2012)(Notional DOCO 1.3.2012) & (II) Combined asset of extension at 765/400 kV 1500 MVA ICT 2 at Wardha S/S with bays and bays extension at 765 kV Seoni S/S & Wardha S/S for 765 Seoni-Wardha Ckt-I alongwith switchable line reactor at seoni (notional ant. DOCO 1.4.2012) and under ATS for Mundra (4000 MW) UMPP for the period from DOCO to 31.3.2014.
- Date of Hearing** : 25.2.2014
- Coram** : Shri Gireesh B.Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Smt. Neerja Mathur, Member, Ex-Officio
- Petitioner** : PGCIL
- Respondents:** : MSEDCL and 14 others
- Parties present** : Smt. Seema Gupta, PGCIL  
Shri A.M. Pavgi, PGCIL  
Shri S.S. Raju, PGCIL,  
Smt. Sangeeta Edwards, PGCIL,  
Shri P. Saraswath, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL



## Record of Proceedings

The representative of petitioner submitted that:-

- a) This petition has been filed for determination of transmission tariff for 4 assets of Associated Transmission System of Mundra UMPP in Western Region. As per Investment Approval (IA) dated 15.10.2008, the assets were scheduled to be commissioned within 48 months from the date of IA i.e. 15.10.2012 say 1.11.2012. The assets were commissioned on 1.3.2012, 1.3.2012, 1.6.2012 and 1.4.2012 and hence there is no time over-run;
- b) The Revised Management Certificate has been submitted based on the actual date of commercial operation, vide affidavit dated 31.7.2013. The estimated completion cost is within the apportioned approved cost. There is variation in cost of certain elements and the reasons for cost variation were also submitted vide affidavit dated 7.11.2012;
- c) Reply has been submitted by MSEDCL and rejoinder to the reply would be filed; and
- d) Requested to allow the tariff as prayed in the petition.

2. The Commission observed that the estimated completion cost of the assets is less than the apportioned approved cost and it is more pronounced in the case of Asset 3. In response, the representative of petitioner submitted that Mundra UMPP is a huge project and the cost of the individual elements would vary. He further submitted that the cost of the project as a whole should be considered. He also submitted that the petition was filed on the basis of anticipated date and the assets were commissioned before the scheduled date in the instant case and hence there is savings in cost. The reasons of cost variation has been submitted vide affidavit dated 6.11.2012. He further submitted that detailed justification for reduction in cost would be filed.

3. The Commission directed the petitioner to file the reasons for variation in cost before 20.3.2014



4. Subject to the above, order in the petition was reserved

By order of the Commission

sd/-  
(T. Rout)  
Chief Legal

